

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-175/94 in  
OA-312/93

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New Delhi this the 8th Day of August, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Randhir Singh,  
S/o Shri Munshi Ram,  
R/o Qtr. No. 949,  
Laxmi Bai Nagar,  
New Delhi.

Petitioner

(By advocate Sh. D.R. Gupta)

versus

Dr. A.K. Mukherjee,  
Director General Health Services,  
Ministry of Health and Family Welfare,  
Nirman Bhawan,  
New Delhi.

Respondents

(By advocate Sh. V.S.R. Krishna)

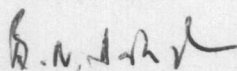
ORDER (ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman

A perusal of the affidavit of compliance filed by the respondents indicates that all the substantial directions have been complied with. This application does not survive. Accordingly it is rejected.

Notice issued to the respondent is discharged.

No costs.

  
(B.N. DHOUNDIYAL)  
MEMBER(A)

  
(S.K. DHAON)  
ACTING CHAIRMAN

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